

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

(THIS THE 14th DAY OF DECEMBER 2009)

PRESENT

HON'BLE MR. JUSTICE A. K. YOG, MEMBER (J);
Hon'ble Mr. S.N. Shukla, Member (A)

** Considered rule under date
allowing MAT 208/2010.
Anil M/22/11/10*

ORIGINAL APPLICATION No. 502 OF 2004
(U/S 19, Administrative Tribunal Act, 1985)

Ram Shanker Shukla, S/o late Sri D.S. Shukla, R/o 50/114, Naughara, Distt: Kanpur. Presently working as ED Stamp Vendor, Post Office - Employment Exchange, Kanpur.

.....Applicant.

By Advocate: Sri S.K. Bahadur

Versus

1. Union of India through Secretary, Ministry of Communication, Department of Posts, New Delhi.
2. The Post Master General, Kanpur Region, Kanpur.
3. The Director Postal Services, Kanpur Region, Kanpur.
4. The Senior Superintendent of Post Offices, Kanpur City - Division, Kanpur.
5. The Assistant Superintendent of Post Offices, Kanpur City Division, Kanpur.

..... Respondents.

By Advocate: Sri R.K. Tiwari

ORDER

(DELIVERED BY: JUSTICE A. K. YOG, MEMBER-JUDICIAL)

Heard counsel representing the applicant and through Standing Counsel, (GOI) appearing for the respondents.

(Signature)

2. According to the applicant the applicant filed representation/s containing his grievances regarding promotion but all ignored and no decision taken and no order conveyed to him.

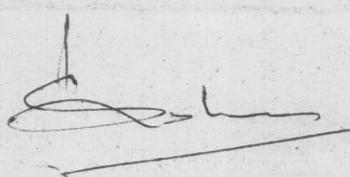
3. Considering the above we are of the opinion that the grievance/s of the applicant (which is subject matter of the present OA) should be first considered by the concerned authority of the respondents' department.

4. In view of the above we direct Respondent No. 3/ Director Postal Services, Kanpur Region, Kanpur to consider grievance/s of the Applicant. Since considerable time has elapsed we direct the applicant to file a fresh 'comprehensive parawise representation' within six weeks from today alongwith a copy of the OA (both compilation No. I and II) before said authority who shall (provided it is filed as contemplated and within the time stipulated above) decide said representation in accordance with law by passing a reasoned and speaking order within a period of three months from the date of receipt of said representation. The decision taken shall be communicated to the Applicant forthwith. It is made clear that while considering the claim of the applicant (which is subject matter of the present OA)

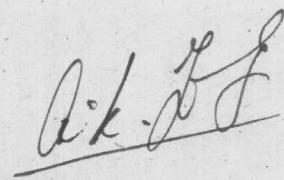


'time-spent' in perusing this OA shall be ignored/excluded and right/claim of the applicant - as were available in law - on the date of his raising grievance/s for the first time (if not decided) shall be extended/granted to the Applicant.

5. In view of the above the OA stands disposed of.
No cost.



Member (A)
/pc/



Member (J)